

MR. SPEAKER: You are directing all that against them. I have allowed him.

SHRI K. C. PANT: At this stage I should like the House to understand what hobnob means because everything hangs on the meaning of 'hobnob'. I have with me Champers's Twentieth Century Dictionary.

श्री कदल बिहारी बाजपेयी : हिन्दी शब्दकारों में हॉबनॉब नहीं छपा है ।

SHRI PILOO MODY: On a point of order. In the Congress Parliamentary Party, the word 'hobnob' was never mentioned; it was hobbing and nobbing. Let him find them in his dictionary.

SHRI K. C. PANT: Hobnob means, 'to associate or drink together familiarly', hobnobbing means 'a sentiment in drinking: mutual health-drinking:' etc.... (*Interruptions*).

SHRI SHYAMNANDAN MISHRA: This is the important contribution that the hon. Minister wanted to make. How can you permit the Minister to be that frivolous? Is that the connotation of that word here? He has wasted valuable time of the House by making these frivolous remarks.... (*Interruptions*).

MR. SPEAKER: Order, order. How can one compose himself after hearing all this noise and distraction? I need half a minute to compose myself. It is a difficult task that the Speaker has to perform sometimes. These offices are in the Parliament premises; everywhere they are, in the world. They hold their meetings. Their proceedings leak out; so much happens.

SHRI SHYAMNANDAN MISHRA: It is regular press briefing.

MR. SPEAKER: Will you please keep silent? Even if the statement is given, I think the idea of bringing a privilege motion should not arise

unless a Member comes to me and says to me that due to this statement or party direction he is obstructed from the discharge of his duties. That direction is meant only for Congress Members; that is not meant for Mr. Vajpayee. If any Congress Members comes to me and says that he is obstructed, if, for example, Shri Dinesh Singh who is the subject-matter of this, or if anybody else comes to me and says that this statement is causing obstruction in the performance of his duties as a Member of Parliament, that is understandable. Why should you worry? It is another party. They have a right to discuss everything in their party meetings, in their party executive committee meetings and they have the right to issue directions to their partymen. If any of their partymen resents it and comes to me and says: this is not a mere direction, it is an obstruction in the performance of my duties as a Member, then I shall consider it. So far there is no such thing. I disallow the motion.

SHRI SHYAMNANDAN MISHRA: Under your direction No. 124 ...

MR. SPEAKER: I know my direction.

SHRI SHYAMNANDAN MISHRA: Whatever you know is not enough ... (*Interruptions*).

MR. SPEAKER: Papers to be laid. I am not allowing anything else now.

13.35 hrs.

PAPERS LAID ON THE TABLE

NOTIFICATIONS UNDER ACT INDIA SERVICES ACT

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND IN THE DEPARTMENT OF PERSONNEL (SHRI RAM NIWAS MIRDHA): I beg to lay on the Table

a copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 3 of the All India Services Act, 1951 —

- (1) The Sixth Amendment of 1973 of the Indian Administrative Service (Pay) Rules, 1954, published in Notification No G S R 649 in Gazette of India dated the 23rd June, 1973
- (2) The Indian Administrative Service (Fixation of Cadre Strength) Third Amendment Regulations, 1973, published in Notification No G S R 650 in Gazette of India dated the 23rd June, 1973
- (3) The Indian Administrative Service (Pay) Seventh Amendment Rules, 1973, published in Notification No G S R 651 in Gazette of India dated the 23rd June, 1973
- (4) The Indian Administrative Service (Fixation of Cadre Strength) Fourth Amendment Regulations, 1973 published in Notification No G S R 652 in Gazette of India dated the 23rd June 1973 [Placed in Library. See No LT-5256/73]

**UNLAWFUL ACTIVITIES (PREVENTION)
AMENDMENT RULES, 1973**

**THE MINISTER OF STATE IN THE
MINISTRY OF HOME AFFAIRS
(SHRI K C PANT)** I beg to lay on the Table a copy of the Unlawful Activities (Prevention) Amendment Rules, 1973, (Hindi and English versions) published in Notification No S O 346(E) in Gazette of India dated the 21st June, 1973, under sub-section (3) of section 21 of the Unlawful Activities (Prevention) Act, 1967 [Placed in Library See No LT-5257/73]

**RE QUESTION OF PRIVILEGE—
contd.**

SHRI SHYAMNANDAN MISHRA (Bengusara) Sir, on a point of order

MR SPEAKER I have given my ruling and there is no point of order on that

SHRI H N MUKERJEE (Calcutta-North-East) I submit in all seriousness that the matter raised by Shri Shyamnandan Mishra is very important

MR SPEAKER I have ruled it out

SHRI H N MUKERJEE You can keep it pending. Otherwise, how can we function in Parliament?

MR SPEAKER No I do not give my consent to it. It is not a privilege motion. There is no occasion for any privilege motion. Any party has the right to hold its meetings, which are private. They have a right to issue directions to their members. I am sorry I am not allowing it.

SHRI H N MUKERJEE If the leader of the Congress Party or the Deputy Leader has told Parliament that the report was wrong and the implications were wrong, I could have understood it. But you, Sir, presiding over the Parliament, are helping to say good-bye to all parliamentary conventions. We do not want to hobnob with anybody, Congress members or anybody else. But Parliament means a mutual exchange (Interruptions)

MR SPEAKER I am not allowing it. Now Shri Pahadia for next item

**PAPERS LAID ON THE TABLE—
contd.**

INDIAN TELEGRAPH (FIRST AMENDMENT) RULES, 1973

**THE DEPUTY MINISTER IN THE
MINISTRY OF COMMUNICATIONS
(SHRI JAGANNATH PAHADIA)** I beg to lay on the Table a copy of the